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FEBRUARY 27, 1992

(a) whether the Government have made any financial provision for modernisation of police force during the current financial year;

(b) if so, the amount allocated to States and Union Territories State-wise/Union Territory-wise for the propose; and

(c) the various provisions made under the modernisation programme?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB): (a) and (b). A provision of Rs. 20 crores has been made in the current financial year for allocation to the State Governments under the Scheme of modernisation of State Police forces. The release of funds is made on the basis of specific proposals of State Governments keeping in view the population, police strength, number of police stations and crime situation in the state.

(c) The items for which assistance is given under the Scheme include communication, transport, forensic science equipment and buildings, scientific aids to investigation and training.

Indian Republic Day Function In Moscow

524. SHRI SHANKERSINH VAGHELA: SHRI ATAL BIHARI VAJPAYEE:

Will the Minister of EXTERNAL AF-FAIRS be pleased to state:

(a) whether the usual public meeting or function was held this year to mark the Indian Republic Day in Moscow; and

(b) if not, the reasons therefor?

THE MINISTER OF EXTERNAL AF-FAIRS (SHRI MADHAVSINH SOLANKI): (a) Yes, Sir.

(b) Does not arise.

[Translation]

Policy on Crude Oil Prices

525. SHRI RAJNATH SONKAR SHAS-TRI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether an agreement has been signed between the Union Government and the Oil India Limited in January, 1992;

(b) if so, the details thereof; and

(c) the likely impact of it on the prices of petrol, diesel and cooking gas produced after refining crude oil?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKAR-ANAND): (a) Oil India Limited has signed a Memorandum of Understanding (MOU) for the year 1991–92 with the Government of India on 16.1.1992.

(b) The MOU indicates the financial and physical targets, the responsibilities of Oil India Limited towards achieving these targets, the assistance it seeks from the Government in this regard etc.

(c) The MOU by itself is not likely to have any impact on the pricing of petroleum products. 29.6 - 9.7

[English]

Training Camps for Indian Militant Outfits in Pakistan Occupied Kashmir (P.O.K.)

526. PROF. PREM. DHUMAL: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

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(a) whether the Government have any information about the number of training camps for Indian Militant outfits in Pakistan and POK; and

(b) if so, the details thereof?

THE MINISTER OF EXTERNAL AF-FAIRS (SHRI MADH: VSINH SOLANKI): (a) and (b). Government are aware of the existence of training camps in both Pakistan as well as Pakistan Occupied Kashmir. Their number and location however, vary from time to time.

Regularisation of Personnel Employed for Census

527. SHRI SANTHOSH KUMARGANG-WAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the procedure adopted for the recruitment of census personnel;

(b) whether they are regularised after the completion of census work and if not, the reasons therefor;

(c) the number of employees who were employed for 1981 census and have not been absorbed in permanent service in Uttar Pradesh; and

(d) whether there is any scheme under consideration to absorb them and if so, the details thereo?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB): (a) For conducting the census field work, part-time enumerators and supervisors are generally drafted from among school teachers, Government servants and employees of local bodies etc. The supervisory officers like principal Census Officers, Dietrict Census Officers and Charge Officers etc. are drawn from the respective State Governments/U.T. Administrations for performing the census duties in addition to their usual work. All these appointments are made under the Census Act, 1948.

The regular staff in the Census Organisation are recruited as per the relevant Recruitment Rules.

To assist the regular staff of the Census Organisation in the manual tabulation of census records, additional staff are temporarily recruited on consolidated salary for short duration on contract basis from among retired Government servants, ex-servicemen and persons above 35 years of age from open market and persons upto 35 years of age through Employment Exchanges.

(b) The question of regularising the Census field personnel and their supervisory officers does not arise as they are already employed in their respective organisations. The consolidated salary short-term staff recruited for manual tabulation work are retrenched on completion of their work.

(c) In the State of Uttar Pradesh, in all, 5,137 persons were employed on consolidated salary basis for manual tabulation work for the 1981 census and they were later on retrenched.

(d) There is no scheme under consideration for absorbing them in permanent service in the Census Organisation.

[Translation]

Gas Based Power Plant at NOIDA

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528. SHRI JANARDAN MISRA; Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government of Uttar Pradesh has sought approval of the Union Government for setting up of that Gas-based